

GOVERNMENT OF INDIA  
MINISTRY OF PETROLEUM AND NATURAL GAS

**RAJYA SABHA**  
**UNSTARRED QUESTION No. 459**  
ANSWERED ON 24.07.2023

**BLENDING OF ETHANOL IN PETROL**

459#. SMT. GEETA ALIAS CHANDRAPRABHA

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state :-

- (a) whether blending of ethanol in petrol is made mandatory by Government;
- (b) if so, whether there has been a reduction in the country's oil imports after making it mandatory;
- (c) the details of the future targets set by Government for blending of ethanol in petrol in the country; and
- (d) whether ethanol blended petrol is being sold in every state of the country?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM & NATURAL GAS

(SHRI RAMESWAR TELI)

(a) to (d):The Government has notified the National Policy on Biofuels- 2018, which envisaged a target of 20% blending of ethanol in petrol by Ethanol Supply Year 2025-26. Accordingly, Oil Marketing Companies (OMCs) are permitted to sell up to 20% ethanol blended petrol vide notification dated 15.12.2022. Under Ethanol Blended Petrol (EBP) Programme, OMCs have saved 433.6 crore litres of petrol on account of ethanol blending during the Ethanol Supply Year (ESY) 2021-22 resulting in an approximate savings of more than Rs. 20,000 crore of foreign exchange.

At present, under the EBP Programme, ethanol blended petrol is being sold across all States of the country.

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